

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:790

ANSWERED ON:19.03.2012

COMPENSATION TO ROAD ACCIDENT VICTIMS

Laguri Shri Yashbant Narayan Singh; Rama Devi Smt. ; Shukla Shri Balkrishna Khanderao Balu Shukla; Sinh Dr. Sanjay; Yadav Shri M. Anjan Kumar

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

(a) whether there is any provision to pay compensation to road accident victims;

(b) if so, the number of victims provided compensation during the last three years and the current year, State-wise along with the number of accidents occurred and persons killed in these accidents during the same period, State-wise; and

(c) the number of such cases wherein compensation has not been provided to victims during the said period along with the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) to (c) Road accident victims are eligible to get compensation under various provisions of the Motor Vehicles Act, 1988. Section 165 of the Motor Vehicles Act, 1988, provides that a State Government may, by notification in the Official Gazette, constitute one or more Motor Accidents Claims Tribunals for such area as may be specified in the notification for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to, persons arising out of the use of motor vehicles, or damages to any property of a third party so arising, or both. Hence, the working of Motor Accidents Claims Tribunals comes under the purview of State Government/UT Administration concerned. The details regarding number of accidents and compensation provided is not centrally maintained and is, therefore, not available with the Ministry.